

*Ravinder*

Ex-Chairperson & Member (PS)  
Central Electricity Authority,  
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19-02-2023

To  
Member Tech  
CERC  
Janpath, NewDelhi 110001

Subject: Comments on the draft of the Central Electricity Regulatory Commission  
(Connectivity and General Network Access to the inter-State Transmission System) (First  
Amendment) Regulations, 2023

Hon'ble Member Sahib,

Please allow to make two suggestions;

1. Discoms are saturated with simple RE. They don't have backup power. Stored energy is still a pipe dream. Green Hydrogen is not yet viable. Green metals and other products are attractive premiums in the western markets. We can produce products cheaply with solar and wind hybrid. It gives 70% PLF. Hydro and green power on the power exchange are additional comfort. I urge CERC to take lead and facilitate green power for metallurgy, industrial products and RE committed clients. In group captive mode surcharges are waived off and as a result green power works out most economical, and products shall become globally competitive.
  - a. Connectivity should be granted to RE developer if it has been given LOA/ PPA by an Open Access Consumer having requisite GNA. The GNA consumer should give an undertaking approved by its top management: Board affirming its intent to purchase green power (with details) from such and such party. On such basis the CTU should grant connectivity to the RE developer at par with SECI Discom LoA. This will re- invigorate the RE development and show a new path to meet our 500 MW RE target.
2. A connectivity once granted should not be reduced or canceled without CERC giving an opportunity to the defaulter to be heard and provide his defense.

Thanks and regards  
Yours Sincerely

A handwritten signature in blue ink, appearing to read 'Ravinder', enclosed in a light blue rectangular border.

(RAVINDER)

cc: Sh Awdesh  
Smt Shilpa